

ANNEXURE - I

List of papers in Original Application No.

480/94

Sl. No. of Papers	Date of Papers or Date of filing	Description of Papers.
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Part - I

Original Judgement
U.A & M.A. 1994

Counter

Reply Counter.

PART - I, PART - II, PART - III
Destroyed.

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

O.A. No. / T.A. No. H.S.C. 1994

G. S. N. Murthy

Applicant (s)

VERSUS

The S. S. Gopal & Post Respondent (s)

~~Office: Nellore Civil Any~~

Date	Office Notice	Orders
8/1/94		<p>None for the applicant.</p> <p>Mr. K. Bhaskara Rao, for the respondent present. As this appears to be a covered matter, list it for orders on 25-4-94.</p> <p style="text-align: right;">T. S. T. H.C.G. SAC</p>
5-4-94		<p>OA is disposed of with no order as to cost.</p> <p>Vide the orders on separate sheet.</p> <p style="text-align: right;">T. S. T. L H.C.G. SAC</p>

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Copy to :-

1. The Senior Superintendent of Post Offices, Nellore, Nellore District, A.P.
2. The Chief Post Master General, Hyderabad, A.P.
3. One copy to Sro. N.Krishna Murthy, advocate, H.No. 4-7-220, Esamia Bazar, Hyd-27.
4. One copy to Sri. K.Bhaskara Rao, Addl. CGSC, CAT, Hyd.
5. One copy to Library. CAT. Hyd.
6. One spare copy.

Rsm/-

30894
Paul J. 27/3/1944

Order of the Division Bench delivered by

Hon'ble Shri A.B.Gorthi, Member (Admn.).

Heard learned counsel for both the parties.

The claim of the applicant is for a direction to the respondents to refund the amount of Rs.1008/- which was recovered from him on account of the travelling allowance and reimbursement of mess charges paid to him.

2. The applicant having passed the examination for promotion to the cadre of Inspector of Post Offices was deputed to undergo Pre-promotional training at Mysore for 28 days. On completion of the training he was paid an amount of Rs.1008/- towards travelling allowance and reimbursement of mess charges however subsequently recovered the said amount stating that he was not entitled to the said allowance.

3. Similarly situated several employees approached the Tribunal successfully. Consequently this application too has to be allowed. We therefore direct the respondents to refund the amount recovered from the applicant towards the travelling allowance and reimbursement of mess charges plus daily allowance for the training period from 20.9.89 to 17.10.89.

4. Respondents to comply with the above order within a period of 3 months. The application is thus disposed of at the admission stage without any order as to costs.

T. C. L. R.
(T.CHANDRASEKHARA REDDY)

A. B. GORTHI

Dated: 25th April, 1994

(Dictated in Open Court)

Arul
Dy. Registrar (Jd.)

sd

contd... 3/-

(7) OA 480794

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(AD)

AND

THE HON'BLE MR. TOCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : M(ADMIN)

Dated: 25/1/1994

ORDER/JUDGMENT

M.A/R.A./C.A./NO.

O.A.NO.

in
480794

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

